

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

**Date of Decision : 15.5.2018**

**Appeal No.307 of 2017**

JSW Steel Ltd.  
JSW Centre, Bandra Kurla Complex,  
Bandra (East), Mumbai- 400 051. .... Appellant

Versus

Securities and Exchange Board of India  
SEBI Bhawan, Block C4-A, "G" Block,  
Bandra Kurla Complex, Bandra (East),  
Mumbai – 400 051. ... Respondent

Ms. Karishni Khanna, Advocate i/b. Cyril Amarchand Mangaldas for the Appellant.

Mr. Santanu Mitra, Advocate with Mr. Anubhav Ghosh, Advocate i/b. Desai & Diwanji for the Respondent.

CORAM : Justice J. P. Devadhar, Presiding Officer

Per : Justice J. P. Devadhar (Oral)

1. This appeal is filed to challenge the order passed by the Adjudicating Officer ('AO' for short) of Securities and Exchange Board of India ('SEBI' for short) on 31<sup>st</sup> August, 2017. By the said order penalty of Rs.2.5 lakh was imposed on the appellant under Section 15C of the Securities and Exchange Board of India Act, 1992.

2. Counsel for the parties state that the appellant had filed a settlement application and on SEBI allowing the settlement application appellant has already paid the amount quantified under the settlement terms.

3. Accordingly, approval is granted under Regulation 16(2) of the Securities and Exchange Board of India (Settlement of Administrative and Civil Proceedings) Regulation, 2014 for settlement of the proceedings.

4. Appeal is disposed of in terms of the settlement with no order as to costs.

Sd/-  
Justice J. P. Devadhar  
Presiding Officer

15.5.2018  
Prepared and compared by  
RHN